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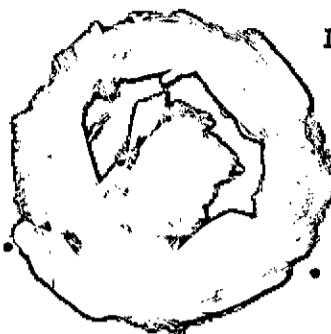
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1381/97

Date of Order: 20-10-97.

Between:

1. S.Anwar Hussain.
2. M.Ramesh.
3. D.Mallikarjuna Rao.
4. S.V.S.Rama Krishna Kumar.



.. Applicants.

and

1. The Chairman, Telecom Commission, New Delhi.
2. The Director General, Telecommunications, New Delhi-1.
3. The Chief General Manager, Telecommunications, A.P.Circle, Abids, Hyderabad.
4. The Telecom District Manager, Kurnool.
5. The Junior Telecom Officer, Telegraph Office, Nandyal.

.. Respondents.

For the Applicants: Mr. V.Venkateswar Rao, Advocate.

For the Respondents: Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

Heard Mr.V.Venkateswar Rao for the applicants and Mr.W.Satyanarayana for Sr.Standing Counsel.

Admit. Counter 8 weeks. Applicant shall not be disengaged until further orders.

An. M
Deputy Registrar.

To

1. The Chairman, Telecom Commission, New Delhi.
2. The Director General, Telecommunications, New Delhi-1.
3. The Chief General Manager, Telecommunications, A.P.Circle, Abids, Hyderabad.
4. The Telecom District Manager, Kurnool.
5. The Junior Telecom Officer, Telegraph Office, Nandyal.
6. One copy to Mr.V.Venkateswar Rao, Advocate, CAT.Hyd.
7. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
8. One spare copy.

pvm.

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

DATED:- 20/10/97

ORDER/JUDGMENT

M.A.,/RA.,/C-A.No..

in

O.A.No. 1381/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

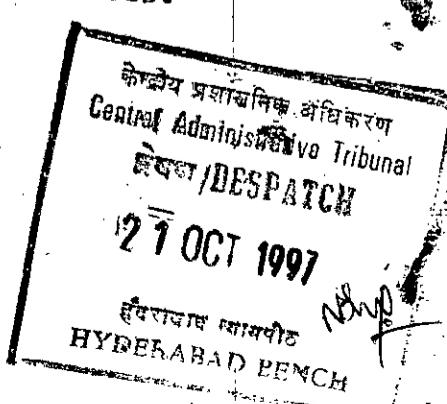
Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BANCH
AT HYDERABAD.

OA 1381/97 DATE: 30-4-98.

Between:

G. Somanna and 3 others
S. Anwar Hussain & 3 others .. Applic ants.

and

1. The Chairman,
Telecom Commission,
New Delhi.
2. The Director General,
Telecommunications,
New Delhi-1.
3. The Chief General Manager,
Telecommunications,
A.P. Circle, Abids, Hyderabad.
4. The Telecom Dist. Manager,
Kurnool.
5. The ~~Superintendent Incharge~~,
~~GTO Kurnool-1~~. *Jy. Telecom officer - Telegraph office*
Nandyal.

.. Respondents.

For the Applicants: Mr. V. Venkateswar Rao, Advocate.

For the Respondents: Mr. N.R. Devraj, SE. CGSC.

CORAM:

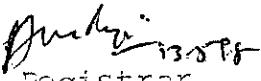
THE HON'BLE MR. A.V. HARI DASAN : VICE-CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

.. contd..

Though the case has been admitted vide the order dated 9-5-97, the respondents have not so far filed any reply statement. Though the matter was heard alongwith a batch of 16 cases, we find that for proper disposal of the case, a reply statement of the respondents is essential. Under Rule 12 of the CAT(Procedure) Rules, the respondents have to file reply statement and produce documents within one month from the date on which the notice was received by them. They may also file the reply statement within the date extended by the Tribunal. We find that the respondents did not file a reply statement nor did they produce the document which would enable the Tribunal to dispose of the case even without a reply statement. Pleadings in this case has also not been taken as complete. Therefore it is not possible to dispose of this case on the basis of the general arguments advanced by the counsel. Hence the respondents are given four weeks further time to file a reply statement and to produce documents on which they rely on for contesting the claim of the applicant. If reply statement is filed, the applicant may file rejoinder, if any, within 2 weeks thereafter. If no reply statement is filed within the said period, it would be deemed that the respondents do not wish to controvert the factual allegations contained in the application and the pleadings in the case would be treated as complete. List for completion of pleadings on 12.6.1998.


Deputy Registrar.

I. COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE A V HARIHARAN

VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 30-4-1998.

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in

O.A.No. 1381 97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed. List as 22/6/98

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered / Rejected

No order is to go

— 1 —

pvm.

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal
हैदराबाद अधारीट
HYDERABAD BENCH

11.9 MAY 1998
Despatch N.Y.C.
C.P.C.S.D.
विभाग/APPAL SECTION

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A.No.1381 of 1997

Between:

S.Anwar Hussain and 3 others

...Applicants

And

The Chairman, Telecom Commission,
 New Delhi & 4 others.

...Respondents

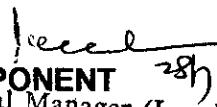
REPLY STATEMENT ON BEHALF OF THE RESPONDENTS

I, **G.V.R.Setty**, S/o **G.Govinda Setty** aged 51 years R/o. Hyderabad solemnly affirm and state on oath as follows.

1. I am working as Assistant General Manager(Legal) in the office of the Chief General Manager Telecom., A.P.Circle, Hyderabad. I am well acquainted with the facts of the case. I am filing this affidavit on behalf of the respondents and I am authorised to do so. All the material averments save those that are expressly admitted herein are denied and the applicant is put to strict proof of the same.
2. It is submitted that the expansion of Telecom Services lead to opening of many Telegraph Offices and Telecom Centres in the state of Andhra Pradesh mostly in small towns and semiurban areas. These offices are mostly very small offices receiving or transmitting a few telegrams. The usage of Public telephone service at these offices for long distance telephone calls is also very meagre. Most of the offices do not justify for posting of a regular sweeper/cleaner or a regular telegraph messenger. In such places the works of sweeping, cleaning, delivery of Telegrams etc were clubbed together and on the basis of the work load contract labourers are engaged to do those assorted jobs. Though the department made several efforts to see that the contracts are made with agencies but not with individuals, because of the geographical spread and remoteness of most of these offices, most of the labourers were engaged through individual contracts and in most cases the work allotted does not stretch beyond six hours. There are nearly 400 such contract labourers engaged in various Telegraph Offices and Telecom Centres in A.P.Telcom Circle.


ATTESTOR 28/1

Law Officer
 O/o C.G.M. Telecom,
 Hyderabad-A.P.


DEPONENT 28/1
 Asst. General Manager (Legal)
 O/o C.G.M. Telecom
 A.P. Hyderabad.

3. It is submitted that the applicants were engaged on 'contract basis' for delivery of telegrams from 1.11.95 at Allagadda, and from 31.7.93 at T.C.Betamcherla from 14.6.96 at Koilakuntla and from 1.5.90 at Departmental Telegraph Office, Nandyal respectively. A copy of the contract the second applicant entered with the Department in March'98 is enclosed as Annexure R-1 which is being renewed every month as long as there is work and applicant is willing to work.

4. It is submitted that the applicant is praying for a direction for grant of Temporary Status and Regularisation. This Hon'ble Tribunal in its orders in OA 1080/95 dated 30.4.98 had ruled that casual labourers (Grant of Temporary Status and Regularisation) Scheme 1989 dated 7.11.89 is applicable only to those casual labourers who were working as on 1.10.89. The applicants being neither casual labourers nor working as on 1.10.89, are not eligible for grant of temporary status and regularisation.

5. It is submitted in reply to Paras 6.I, 6.II and 6.III that though the work entrusted to the applicants is of regular nature, the work does not justify a full time employee. Because of this reason only, applicants were engaged on contract work for six hours. The applicants being neither casual labourers nor working as on 1.10.89 are not eligible for grant of temporary status and regularisation.

6. It is submitted in reply to Para 6.IV that the services of the applicants are not terminated so far. However, they may be terminated at any time by entrusting the work to regular contract agency by calling competent tenders/quotations. Further, it is submitted that this Hon'ble Tribunal upheld the decision of CGM Telecom through Ir. dated 31.7.95 to award contract to contract agencies in OAs 230/96 ON 26.06.96, OA 559/96 on 10.12.97 and OA 382/97 on 26.12.97. This Hyderabad Bench of Hon'ble C.A.T. comprising of Hon'ble Justice Shri M.G. Chowdari, Vice Chairman and Hon'ble Shri H.Rajendra Prasad, Member (Admn.) in OA 230/96 on 26.06.96, observed –


ATTESTOR 28/1

Law Officer
O/o C.G.M. Telecom,
Hyderabad-A.P.


DEPONENT 28/1
Asst. General Manager (Legal)
O/o C.G.M. Telecom
A.P. Hyderabad.

“[7] We also cannot although, we may have desired to do so, direct any employment even till a contract is assigned because of the tenor of the circular dated 31.7.95. Any such direction given will be violative of the clear instructions of the Department and its Policy and it is not possible to disregard the policy framed by the Competent Authority. **Moreover, the circular in question shows that it is intended to replace the casual labourers by an agency after calling for competent quotations for tenders and then awarding contract. Such policy cannot be said to be unreasonable.”**

(Emphasis added)

In OA 559/96 dated 10.12.1997 **Hon’ble Shri R.RangaRajan, Member[Admn.]** upheld the above view and in OA 382/97 dated 26.12.97 **Hon’ble Shri H.Rajendra Prasad, Member(Admn)** and **Hon’ble Shri B.S.Jai Parameswar, Member(Judl.)** also upheld the above view.

7. It is submitted in reply to Para 6.V that though the engagement of the applicants as contract labourer is irregular, that does not give entitlement for regular appointment DEHORS the rules as per the Hon’ble Supreme Court of India in a catena of judgments (A list of such cases is enclosed as Annexure R-2).

8. It is submitted in reply to Para VII that in obedience to the judgment dated 18.6.96 of the Hon’ble Tribunal in OA 777/96 the representation of the applicants along with others who were identically placed were considered and the decision was conveyed to the applicants. Regarding eligibility of temporary status and application of cut-off date, this Hon’ble Tribunal comprising of Hon’ble Justice Shri A.V.Haridasan, Vice Chairman, Ernakulam Bench and Honble Shri H.Rajendra Prasad , Member(A) after an elaborate hearing in OA 1080/95 held that those casual labourers who were working as on 1.10.89 are only eligible for grant of temporary status and regularisation. As the applicant is not a casual labourer he is not entitled for grant of temporary status.


ATTESTOR 28/1
 Law Officer
 O/o C.G.M. Telecom,
 Hyderabad-A.P.


DEPONENT 28/1
 Asst. General Manager (Legal)
 O/o C.G.M. Telecom
 A.P. Hyderabad.

9. It is submitted in reply to Para 7 that the services of the applicants are not terminated so far. The applicants are praying for a direction for grant of temporary status and regularisation. This Hon'ble Tribunal in its orders in OA 1080/95 dated 30.4.98 had ruled that **Casual Labourers (Grant of Temporary Status and Regularisation) Scheme 1989 dated 7.11.89** is applicable only to those casual labourers who are working as on 1.10.89. The applicants being neither casual labourers nor working as on 1.10.89 are not eligible for grant of temporary status and regularisation.

In view of the above, it is submitted that there is no merit in the OA. Hence, it is prayed that the **Hon'ble Tribunal** may be pleased to dismiss the OA, and pass such other order or orders as the **Hon'ble Tribunal** may deem fit and proper in the circumstances of the case.

[Signature]
DEPONENT

Asst. General Manager (Legal)
O/o C.G.M. Telecom
A.P. Hyderabad.

Solemnly sworn and signed
before me on this 18 day
of July, 1998 at Hyderabad.

[Signature]
ATTESTOR
Law Officer
O/o C.G.M. Telecom,
Hyderabad-A.P.

OF CONTRACT FOR ENGAGING CONTRACT LABOURS TO BE ENGAGED IN
CTO IN KURNool TEL. TFC DIVISION.

I, M. Ramesh

(Name of contract holder) S/o : M. Sanjeevamurthy
 native of . . Betamcherla do hereby agree that I am
 willing to work as contract labourer in CTO/DTO . . Nandyal . . .
 for a period of one month from . . 1-3-1998 . to 31-3-1998
 I shall abide the terms and conditions laid down hereunder.


 Signature of
 contract holder

Address: M. Ramesh
 30/79 D,

Date :

Revenue aurka vengal

Terms and conditions of the engagement of contract labourers in CTO/DTOs in Kurnool Telegraph Traffic Division.

1. The contract should be renewed every month for subsequent months unless or otherwise the contract is terminated by the head of the office for any reason.
2. The work will have to be done in three sessions of 2 hours every day.
3. The contracting person will be permitted to get the work done by his family member or dependent occasionally when he is absent.
4. The renumeration will be paid at the rate in force. Dues will be paid the first working day of the following month.
5. The contract holder is not entitled to claim any employment in the Department at any time.
6. The contract can be terminated by the local head of the office at any time without any notice by payment of the dues calculated upto the end of the month in lieu of such notice.

6] 1997 SCC (L&S) 902
(Before K.Ramaswamy and G.T.Nanavathi JJ)
Between: State of U.P. and Others Vs. Ajay Kumar
C.A.No.1568 of 1997 Decided on 17.2.97

Para 3 Daily wage appointment will obviously be in relation to contingent establishment in which there cannot exist any Post and it continues so long as the work exists. Under these circumstances the division Bench was clearly in error in directing the appellant to regularise the services of the respondent to the post as and when the vacancy arises and to continue him until then...

7] 1997 SCC (L&S) 1079
(Before K.Ramaswamy and D.P.Wadhwa JJ)
Between: Himansu Kumar Vidyardhi and Others Vs. State of Bihar and Others
SLP(C) No.7957 of 1996 (C.A.No.6908 of 1996) Decided on 26.03.97

Para 3... Admittedly they were not appointed to the posts in accordance with the rules but were engaged on the basis of need of the work. They are temporary employees working on daily wages under these circumstances, their disengagement from service cannot be construed to be a retrenchment under the industrial disputes act..... Since they are only daily wage employees and have no right to Posts, their disengagement is not arbitrary.

Before the Hon'ble C.A.T

Hyderabad Bench

H. S. Vinod

O : A : 1381 / 87

Counter/Reply Statement

Friday 11

V. VINOD KUTTAN
Addl. C.G.S.C

CASE LAW ON CALUAL LABOUR REGULARISATION

1] 1997 SCC (L&S) 331

(Before K.Ramaswamy and Faizan Uddin JJ)

SLP (C) No.16725 of 1996 Decided on 04.09.96

Between E.Ramakrishnan and Others Vs. State of Kerala and Others

Petitioners appointed dehors the said rule although officiating for a long period (14 years in this case) rightly refused the relief of regularisation by the High Court.

2] 1997 SCC (L&S) 210

(Before A.M.Ahmadi CJ and Sujata V.Manohar J)

Between: State of Haryana and Others Vs. Jasmer Singh and Others

C.A.Nos. 14223 of 1996 with 14224-14362 of 1996 Decided on 7.11.96

Regularisation of daily rated workman who had completed certain Number of years of service, held, is a Policy matter to be decided by the State.

3] 1997 SCC (L&S) 478

(Before K.Ramaswamy and G.B. Patnaik JJ)

Between: U.O.I. and Others Vs. S.Bishamser Dutt

C.A.Nos. 14528-30 of 1996 Decided on 23.10.96

Persons appointed as Part-time employees dehors the rules, even though Regularly working for a long time are not entitled for regularisation.

4] 1997 SCC (L&S) 726

(Before S.C.Agarwal and G.T.Nanavathi JJ)

Between: H.P.Housing Board Vs. OM PAL and Others

C.A.Nos. 13721-22 of 1996 Decided on 1.11.96

Para 8The question of regularisation of the respondents could arise only if the termination of their services with effect from 1.12.1990 was found to be invalid.

5] 1997 SCC (L &S) 844

(Before K.Ramaswamy and G.T. Nanavathi JJ)

Between: State of Haryana Vs. Surinder Kumar and Others

C.A.No. 1969-70 of 1997 dated 10.03.97

Para 5.....obviously the respondents' recruitment was not made in accordance with the rules. This Court has also pointed out in State of Haryana Vs. Jasmer Singh in that behalf. If any illegal actions have been taken by the officers after recruitment, it would be a grave matter of indiscipline by the officers and the higher authorities are directed to look into the matter and see that such actions are rectified, but that would not be a matter for this Court to give legitimacy to illegal acts done by the officers to grant relief on the basis of wrong or illegal actions of superior officers.....

in the C.A.T. Hyderabad

O AND 1381 OF 97

Reflex Statement



V. V. Venkateswar
Adeem

Recd
19898

(43)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1381/97.

Dt. of Decision : 12-10-98.

1. S.Anwar Hussain
2. M.Ramesh
3. D.Mallikarjuna Rao
4. S.V.S.Rama Krishna Kumar

..Applicants.

Vs

1. The Chairman, Telecom Commission, New Delhi.
2. The Director General, Telecommunications, New Delhi-1.
3. The Chief General Manager, Telecommunications, AP Circle, Abids, Hyderabad.
4. The Telecom District Manager, Kurnool.
5. The Jr.Telcom Officer, Telegraph Office, Nandyal.

..Respondents.

Counsel for the applicants : Mr.V.Venkateswara Rao

Counsel for the respondents : Mr.V.Vinod Kumar, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

Heard Mr.V.Venkateswara Rao, learned counsel for the applicants and Mr.V.Vinod Kumar, learned counsel for the respondents.

2. The applicants herein were engaged as Casual Labourers from 3-9-95, 30-7-93, 22-5-95 and 24-6-87 respectively under the respondent department.
3. The R-5 issued a termination notice bearing No.E-5/97-98 dated 20-9-97 dispensing with the services of the applicants

JZ

4. The applicant ^{has} filed this OA challenging the said termination notice dated 20-09-97 and for a consequential direction to grant ^{him} temporary status and regularisation as per the Scheme, 1989 with all consequential benefits such as seniority, promotion, arrears of pay and allowances etc.

5. The respondents have filed their counter stating that the circumstances under which they were compelled to engage the services of the applicants. Further, they relied upon the decision of this Bench in OA.230/96 dated 26-6-96, CA.559/96 dated 10-12-97 and OA.382/97 dated 26-12-97.

6. However, during the course of hearing, the learned counsel for the applicants produced a copy of the order passed in OA.1258/97 dated 9-9-98 wherein certain directions were given to the respondent department to consider the case of the casual labourers for regularisation and similar benefits. The learned counsel for the applicants submitted that the directions similar to those directions given in the said OA may be given in this OA also. The learned counsel for the respondents also agreed to such ^acourse of action.

7. Hence, the following directions are given:-

1) The order passed in OA.1258/97 is fully applicable to the facts of this case. The respondents are directed to take note of the observations made in the said OA while considering the case of the applicants herein.

2) The respondents may sympathetically consider the case of the applicants and provide them work to continue them in service as per the rules. Till work is available with the respondent department, the respondents shall continue the services of the applicants by virtue of the interim order.

JK

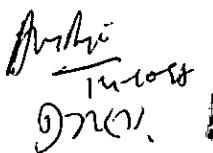
-3-

3) In case of any eventuality arises that the respondents are to disengage the applicants or to terminate the contract services of the applicants, then the respondents may consider the case of the applicants to engage them in the works that may arise in future instead of outsiders.

8. With the above directions, the OA is disposed of.
No order as to costs.


12.10.98
(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

Dated : The 12th Oct. 1998.
(Dictated in the Open Court)


Amriti
12/10/98
O/N(1)

spr

..4..

Copy to:

1. The Chairman, Telecom Commission, New Delhi.
2. The Director General, Telecommunications, New Delhi.
3. The Chief General Manager, Telecommunications, A.P.Circle, Hyderabad.
4. The Telecom District Manager, Kurnool.
5. The Junior Telecom Officer, Telegraph Office, Nandyal.
6. One copy to Mr. V. Venkateswara Rao, Advocate, CAT, Hyderabad.
7. One copy to Mr. V. Vinod Kumar, Addl. CGSC, CAT, Hyderabad.
8. One copy to D.R(A), CAT, Hyderabad.
9. One copy to HBSJP, M(J), CAT, Hyderabad.
10. One duplicate copy.

YLKR

99/10/20

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGA RAJAN : M(A)

AND

THE HON'BLE SHRI S.S. JAI PARAMESHWAR:
M(B)

DATED: 12/10/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in
G.A. NO. 1381/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

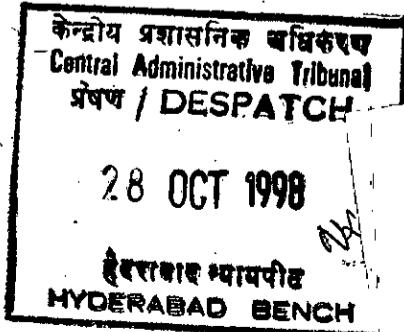
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

M.A.NO.

964 OF 1997

IN

O.A.NO.

3285 OF 1997

Between:

1. S.Anwar Hussain, S/o.S.Khizer Hussain, aged about 19 years, Occ:Casual Labourer, R/o.H.No. 46/132, Budhavarapeta, Kurnool.
2. M.Ramesh, S/o.M.Sanjeeva Murthy, aged about 24 years, Occ:Casual Labourer, R/o.H.No.3-15-27, Behind New Bus Stand, Betamcherla.
3. D.Mallikarjuna Rao, S/o.D.Venkateswarlu, aged about 22 years, Occ:Casual Labourer, Bahaganapalli T.O, R/o.Kurnool
4. S.V.S.Rama Krishna Kumar, S/o. S.P.Gangappa, aged about 28 years, Occ:Casual Labourer, R/o.H.No.3-191-A, Byramal Street, Nandyal

.. Applicants

And

1. The Chairman, Telecom Commission, New Delhi.
2. The Director General, Telecommunications, New Delhi - 110 001.
3. The Chief General Manager, Telecommunications, A.P.Circle, Abids, Hyderabad.
4. The Telecom District Manager, Kurnool.
5. The Junior Telecom Officer, Telegraph Office, Nandyal.

.. Respondents

MISCELLANEOUS APPLICATION FILED UNDER RULE 4(5)(a)
OR CENTRAL ADMINISTRATIVE TRIBUNAL PROCEDURE
RULES, 1987

The applicants herein have filed the above
O.A seeking the similar relief. i.e., to direct the
respondents to grant Temporary Status and Regularisa-

tion of the service of the applicants by extending the Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1989 with all consequential benefits on similar and identical grounds, they are similarly situated. Relief prayed by them is also similar.

Hence, the applicants pray that this Hon'ble Tribunal may be pleased to permit them to file single O.A for the relief prayed for by them and pass any other order or orders as is deemed fit, proper, necessary and expedient in the circumstances of the case.

VERIFICATION

We, 1) S. Anwar Hussain, 2) M. Ramesh, 3) D. Mallikarjuna Rao, and 4) S. V. S. Rama Krishna Kumar the applicants herein do thereby verify that the contents as stated above are true and correct to the best of our knowledge, belief and on information and hence verified on this the day of October, 1997.

Hyderabad,

Dt. -10-1997.

1) S. Anwar Hussain

2) M. Ramesh

3) S. V. S. Rama Krishna Kumar

4) D. Mallikarjuna Rao

UD

Counsel for the Applicants

Applicants

Single O.A Petn

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL: HYDERABAD BENCH:HYD

M.A.NO.

OF 1997

IN

O.A.NO.

OF 1997

Between:

S.Anwar Hussain .. Applicants
and others

And

The Chairman .. Respondents
Telecom Commission
and others



MISCELLANEOUS APPLICATION
FILED UNDER RULE 4(5) OF
CENTRAL ADMINISTRATIVE
TRIBUNAL PROCEDURE RULES, 1987

Filed on: -10-97

*Received
R Day
15/10/97*

Mr.V.Venkateswar Rao
Advocate

Counsel for the Applicants

16.10.97

MA 964/97

मूल/ORIGINAL

20/10/97

The applicant is
permitted to file a joint
petition. Thus the M.A. is
disposed

Ch. No.
XH.R.P.
n(A)

KSM

एकल सदस्य केस
SINGLE MEMBER CASE

सरकार TELECOM
CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

M.A. NO. 964 OF 1997

IN

O.A. SR NO. 3285 OF 1997

SINGLE O.A. PETITION

Mr. V. Venkateswara Rao
COUNSEL FOR THE APPLICANT.

AND

Mr.

Sr. ADDL. STANDING COUNSEL FOR
C.G. Rlys.